

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Case record received
on 27.1.04.

DS
27.1.04

For hearing

DS
28.1.04

Bench

For hearing

DS
9.2.04

Bench

For copies of final
order dt. 10.2.04 issued
to counsel for both sides.

DS
25/2/04

11/25/2/04
S.O. (J)


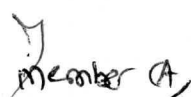
23.01.04.

Mr. B.K. Bal is on accommodation. On the
circumstances, adjourned to 27.01.2004 for
hearing peremptorily.

Vice-Chairman (J) 
Member (J) 


29.01.04.

At the instance of Mr. B.K. Bal.
adjourned to 10.02.2004.

Member (J) 
Member A, 

Order dated 10.2.04

Neither the learned counsel for the applicant
nor the applicant in person is present, when called.
This being a year-old case of 1998
has been listed several times either
at the instance of the applicant or
the Respondents. In view of this, it
is not possible to adjourn the matter
any further. Therefore, the OA. is
dismissed for default. Shri B. Bal,
Att. is present and heard.

Vice-Chairman (J)  Vice-Chairman (A) 